

## बीएसएफ आरक्षी की हिरासत में मौत, दो एनसीबी अधिकारी निलंबित

जनसत्ता ब्यूरो  
नई दिल्ली, 3 मई।

स्वापक नियंत्रण ब्यूरो (एनसीबी) के अधीन कार्यरत एक जांच अधिकारी और एक सहायक निदेशक को खैमा सुरक्षा बल (बीएसएफ) के एक आरक्षी की हिरासत में मौत होने के बाद निलंबित कर दिया गया है। सूत्रों ने रविवार को यह जानकारी दी।

सूत्रों के अनुसार, यह घटना बीएसएफ आरक्षी जसविंदर सिंह से जुड़ी है, जिनकी 19-20 मार्च की रात अस्पताल में इलाज के दौरान दो चार दिल का दौरा पड़ने के बाद हृदय गति रुकने से मौत हो गई थी। सिंह को एनसीबी ने जम्मू से गिरफ्तार किया था

**आरक्षी** जसविंदर सिंह को एनसीबी ने जम्मू से गिरफ्तार किया था और अमृतसर में दर्ज एक मामले से जुड़ी जांच के सिलसिले में उसे पंजाब के अमृतसर ले जाया जा रहा था।

और अमृतसर में दर्ज एक मामले से जुड़ी जांच के सिलसिले में उसे पंजाब के अमृतसर से जाया जा रहा था। जम्मू में स्वापक औषधि और मनःप्रभावी पदार्थ (एनडीपीएस) अधिनियम मामलों के विशेष न्यायाधीश ने उसे हिरासत में भेजा था। सूत्रों ने कहा कि एनसीबी की जांच से संकेत मिला था कि सिंह पाकिस्तान से **बाकी पेज 8 पर**

## बीएसएफ आरक्षी की हिरासत में मौत, दो एनसीबी अधिकारी निलंबित

जुड़े गुप्तों के दो नंबरों के माध्यम से संपर्क में था। उन्होंने बताया कि सिंह का एक अन्य रिश्तेदार बीएसएफ में आरक्षी है और उसे भी एनसीबी के दो मामलों एवं मदक पदार्थों से संबंधित पंजाब पुलिस के चार मामलों में गिरफ्तार किया गया है।

हिरासत में मौत के मामलों को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशानिर्देशों का पालन किया जा रहा है तथा तीन चिकित्सकों की टीम ने पोस्टमार्टम किया है और

मजिस्ट्रेट जांच के साथ-साथ मामले की जांच जारी है।

सूत्रों ने बताया कि पोस्टमार्टम रपट, जांच निष्कर्षों और मजिस्ट्रेट जांच के परिणाम के आधार पर राज्य पुलिस इस घटना के लिए जिम्मेदार लोगों के खिलाफ कानूनी कार्रवाई करेगी। इस मामले की सूचना एनएचआरसी को दी गई है, जिसने रपट मांगी है और वह निष्कर्षों के आधार पर कार्रवाई करेगा। जम्मू पुलिस ने मामले में 'जीरो' प्राथमिकी दर्ज की है।

# NHRC demands ATR to fix working hours for PwD resident docs

UDF had filed a complaint before the National Human Rights Commission alleging that PG medical students are subjected to unregulated duty hours of 24-36 hours

Divyansh Kumar  
@timesofindia.com

Despite clear norms on weekly offs, for the resident doctors in most medical colleges, the undeclared duty hours continue to be 24-to-72-hour duty stretches. Due to the lack of implementation of rules and no solid support system, Persons with Disabilities (PwD) medical students are the biggest sufferers. Following complaints alleging severe physical and mental toll on PwD medics, the National Human Rights Commission (NHRC) has issued notice and demanded an Action Taken Report (ATR) within two weeks from the National Medical Commission (NMC) and the Union Ministry of Health and Family Welfare, last week. The NHRC took notice, after United Doctor Front (UDF) lodge a formal complaint.

"PG residents work as full-time doctors and the hospitals need to regulate the working

**The SC has mandated establishing 'Enabling Units' at medical colleges to act as points of contact for clinical accommodations but they exist merely on paper**

hours to balance patient safety with resident well-being. Most medical colleges face an imbalance as the patient load is more as compared to the number of resident doctors. Most medical colleges have ambiguous working hours with no defined hours for rest," an NMC official tells *Education Times*.

This has once again drawn attention to a long-standing disconnect in policy implementation in medical colleges. While residency norms and earlier SC directive prescribed humane working conditions and reasonable accommodations, enforcement remains weak at the institutional level. The Uniform Central Residency Scheme of 1992 explicitly capped the duties hours to 48 hours a week, with

shifts not exceeding 12 hours a day. However, the NMC's recent Postgraduate Medical Education Regulations (PGMER) 2023 changed the rule from fixed number of hours to 'reasonable working hours' and 'reasonable time for rest'. This lack of confirmed hours has led medical colleges to have excessively long duty hours due to staff shortages and excessive patient load. The working condition and duty hours of resident doctors falls under the state governments, college authorities and hospital administrations, says the NMC. This has created a system where there is zero institutional accounta-

bility. Dr Lakshya Mittal, chairperson, United Doctors Front (UDF), whose complaint triggered the NHRC notice, says, "The rules introduced in 2023 are incredibly vague and leaves room for exploitation. Instead of the mandated 48 hours, residents are working over 120 hours a week, which

is not humanly possible." The long duty hours are prevalent in both government and private colleges. "Most of the senior professors and HoDs in medical colleges have norma-

lised this practice, due to which the conditions are not improving," says Dr Mittal.

For PwD students, the problem is not just of the long hours, but also of inaccessible infrastructure and lack of institutional accommodations. The Supreme Court recently reiterated mandates for 'Enabling Units' at medical colleges to act as nodal points for clinical accommodations and disability support, which continues to be patchy in

most medical colleges. Prof (Dr) Satendra Singh, University College of Medical Sciences, Delhi, and founder, Doctors with Disabilities: Agents of Change, says, "Enabling Units exist more on paper than in practice. Without functional units, students with disabilities are left to navigate systems alone. Inclusion cannot be outsourced, it must be institutionalised. The normalisation of 72-hour shifts is inhumane for everyone. Flexibility is not a dilution of standards; it is the equalisation of opportunity and a reasonable accommodation under the law."

The crisis persists because existing rules remain fundamentally non-binding without enforcement. The NMC's own National Task Force on Mental Health and Well-being of Medical Students (2024) had flagged prolonged and repeated 24-hour duties as a major contributor to mental health distress and recommended a 74-hour weekly cap alongside mandatory weekly

offs. Yet, these recommendations have not been translated into enforceable regulations with penalties for non-compliance. "NMC's role is to ensure the standard of 'reasonableness' is maintained. The service conditions of resident doctors fall solely within the administrative control of state governments, college authorities, and hospital administrations. If any institute fails to comply, the accountability lies with the institution," the officials say. Dr Mittal cites RTI data obtained from the NMC showing that 1,166 medical students dropped out of UG and PG courses in the last five years, while 119 medical students died by suicide in the same period. "This culture will only break when accountability is fixed, when deans and HoDs face strict legal action under the Bharatiya Nyaya Sanhita (BNS) for violations. Until the system operates on a systematic, legally binding loop, this exploitation will continue," he adds.



Image generated by AI



**Source: <https://indiatomorrow.net/2026/05/04/allahabad-high-court-questions-nhrc-silence-on-muslim-lynchings-stays-madrasa-probe/>**

Opinion May 4, 2026 Updated: 4 seconds ago

Allahabad High Court Questions NHRC Silence on Muslim Lynchings, Stays Madrasa Probe

The Allahabad High Court has made sharp remarks against the functioning of the National Human Rights Commission of India, questioning why the commission was not taking suo motu cognizance of attacks and mob lynching incidents involving Muslims.

By Akhilesh Tripathi

LUCKNOW: The Allahabad High Court strongly criticized the functioning of the NHRC, saying that the commission was not taking suo motu action in cases of attacks and lynching of Muslims, while at the same time intervening in matters that prima facie fall outside its jurisdiction.

The High Court made these remarks while hearing a petition challenging the investigation into 588 madrasas in Uttar Pradesh.

The matter relates to February 2025. Some individuals associated with certain so-called Hindu nationalist organizations had submitted a complaint to the NHRC alleging that 588 government-aided madrasas in Uttar Pradesh lacked basic infrastructure. The complaint further alleged that these madrasas were operating with the collusion of the Minority Welfare Department. It claimed that despite receiving government grants, the institutions still lacked essential facilities.

After receiving the complaint, the NHRC, on February 28, 2025, directed the Director General of the Economic Offences Wing (EOW) in Uttar Pradesh to investigate the matter and submit a report.

This order was challenged in the Allahabad High Court by the Teachers Association Madaris Arabia and two others. The High Court admitted the petition for hearing.

The matter was heard on April 29, 2026, by a bench comprising Justice Atul Sreedharan and Justice Vivek Saran.

During the hearing, Justice Atul Sreedharan made strong observations criticizing the NHRC's functioning. He said: "Is the commission not taking suo motu cognizance of attacks on Muslims and mob lynching incidents, while intervening in areas that prima facie fall outside its jurisdiction?"

Justice Sreedharan further observed: "Lawless elements are taking the law into their own hands and harassing people. In particular, relationships between people of different religions are being targeted. Now, even sitting in a public place and having coffee with a person of another religion has become an act that creates fear. In such matters, neither the National Human Rights Commission nor the State Human Rights Commission has ever taken cognizance or initiated any action. The commission is wasting its time on legal matters that the High Court can easily resolve through public interest litigation."

The Allahabad High Court appeared so dissatisfied with the functioning of the Human Rights Commission that it reminded the commission of its institutional limits. The court stated: "The National Human Rights Commission and the State Human Rights Commission are not tribunals empowered to conduct trials. If the commission wishes to intervene in any matter, it may itself become a complainant and file a case before the competent court."

Along with these observations, the High Court stayed the EOW investigation into the 588 aided madrasas in Uttar Pradesh.

The court also issued a notice to the NHRC, directing it to file its response in the matter by May 11, 2026.

Justice Vivek Saran, who was part of the bench hearing the case, distanced himself from the remarks made against the Human Rights Commission.

**Source:** <https://timesofindia.indiatimes.com/education/news/costly-textbooks-are-schools-forcing-private-books-over-ncert-nhrc-issues-notice-to-centre-states/articleshow/130728946.cms>

Costly textbooks: Are schools forcing private books over NCERT? NHRC issues notice to Centre, states  
TOI Education | May 3, 2026, 12.53 PM IST

The National Human Rights Commission has issued notices to the Union ministry of education, the Central Board of Secondary Education and chief secretaries of all states and Union Territories over allegations that private schools were prescribing costly textbooks from private publishers in violation of norms.

A bench led by NHRC member Priyank Kanoongo took note of a complaint claiming that several private schools, including CBSE-affiliated ones, were asking students to use books from private publishers instead of those prescribed by NCERT or state bodies.

According to the complaint, this practice puts financial burden on families, as privately published books are much more expensive than NCERT textbooks, which are subsidised to remain

affordable. The complaint also said the practice went against the goals of the National Education Policy 2020, which focused on equitable and inclusive education, and violates Section 29 of the Right to Education Act. It further alleged that prescribing multiple books and workbooks was against the National School Bag Policy, 2020, which regulates the weight of school bags and limits extra materials.

Taking note of the allegations, the NHRC said the claims, if true, indicated possible violations of the RTE Act. Using its powers under the Protection of Human Rights Act, the commission has asked the ministry of education and state authorities to examine the issue and submit an 'action taken report'.

NHRC has sought details on whether states have issued directions to ensure compliance with textbook rules. It has also asked for data on student enrolment, textbooks used for the 2025–26 academic year, and any inspections carried out to check violations.

In cases where no audits have been conducted, the commission has directed authorities to carry out a schoolwise review of booklists within 30 days.

The NHRC has also called for strict implementation of the National School Bag Policy, 2020.

Separately, the ministry of education has been asked to clarify the role of NCERT and SCERTs in deciding textbooks under the RTE Act, and whether examination boards have any authority to prescribe books at the elementary level.



**Source:** <https://www.thequint.com/opinion/nhrc-muslim-lynchings-allahabad-high-court-judge#read-more>

Home Opinion NHRC's Blind Spot on Mob Lynchings—And HC Judge Who Finally Said it Out Loud  
NHRC's Blind Spot on Mob Lynchings—And HC Judge Who Finally Said it Out Loud  
Justice Sreedharan noted that the human rights body was acting more like an investigative tribunal than a watchdog.

Areeb Uddin Ahmed Published: 03 May 2026, 5:17 PM IST

A split in the Allahabad High Court exposed deep concerns about the NHRC's priorities, with a judge criticising its silence on Muslim lynchings and interfaith harassment while probing administrative issues. Areeb Uddin Ahmed asks: Will the NHRC answer why its focus misses urgent human rights violations?

(Exposing hate and communalism is a key focus area in The Quint's reportage. Become a member and support our journalism.)

In a striking display of judicial divergence, the Allahabad High Court recently found itself grappling with an extraordinary split over the operational priorities of the National Human Rights Commission (NHRC).

While a division bench convened to hear a petition concerning state-funded madrasas, the real flashpoint emerged not from the facts of the case itself, but from a scathing critique levelled by one judge against the country's apex human rights body.

In an interim order on 27 April, Justice Atul Sreedharan pulled up the NHRC over its "pattern of wilful ignorance" by turning a blind eye to lynchings of Muslim community members and the systematic harassment of interfaith couples, while simultaneously overstepping its jurisdiction in matters wholly unrelated to human rights. The bench, however, witnessed an immediate friction in its judicial consensus. Justice Vivek Saran, the other judge presiding the division bench, disagreed with what he called the "sweeping observations" of Justice Sreedharan, pointing out that the NHRC was not even represented before the court at the time of the remarks.

**Source: <https://www.edexlive.com/news/nhrc-advisory-to-states-as-heatwave-risks-rise-across-india>**

NHRC advisory to states as heatwave risks rise across India

NHRC asks states to safeguard elderly, children, workers and homeless with advance relief and medical preparedness

The heatstroke prevention ward at the Kilpauk Medical College and Hospital in Chennai.

Express News Service Updated on: 03 May 2026, 4:30 pm

CHENNAI: The National Human Rights Commission (NHRC) on Tuesday asked Tamil Nadu, Delhi, and 20 other states to take advance action and implement relief measures to protect vulnerable populations during heatwaves, citing rising risks from extreme temperatures.

In a communication to chief secretaries, the commission said the increasing frequency, duration and intensity of heatwaves disproportionately affect marginalised communities, economically weaker sections, outdoor workers and homeless people due to lack of adequate shelter and resources.

It said the elderly, children, infants and newborns are especially vulnerable to the health impacts of extreme heat. Heatwaves can also lead to livelihood losses and heighten the risk of fire accidents.

Besides Tamil Nadu, the states told to take preventive measures are Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Telangana, Tripura, Uttar Pradesh and West Bengal.

Referring to National Crime Records Bureau data, NHRC noted that 3,712 people died in India due to heat or sunstroke between 2019 and 2023.

The commission urged states to ensure implementation of relief measures under existing standard operating procedures or guidelines issued by the National Disaster Management Authority to reduce casualties and mitigate the impact of heatwaves. It has also sought consolidated action taken reports from districts through the respective state and UT administrations.

Meanwhile, as temperatures soar across the state, the Director of Medical Education and Research (DME), Dr R Suganthy Rajakumari, instructed all the government medical colleges to set up special wards to treat heat related illnesses.

In Chennai, Government Omandurar Medical College Hospital in Omandurar Estate has set up a ward with 20 beds and Government Kilpauk Medical College Hospital has opened a ward with five beds, while Tirunelveli Medical College Hospital has set up a 11-bed ward and Coimbatore Medical College and Hospital has opened a 10-bed ward. Instructions have also been issued to other hospitals, including government headquarters hospitals.

Doctors said they were prepared to treat heat stroke cases, and electrolytes to treat dehydration were kept ready along with ventilators and drugs.

The Directorate of Public Health and Preventive Medicine recently instructed all primary and secondary hospitals to establish ORS centres in the respective facilities to avoid dehydration cases linked to heat related illnesses resulting in morbidity and mortality.

Meanwhile, the Food Safety Department has instructed food safety officers to inspect all canned water units in the state to ensure supply of safe drinking water.

**Source: <https://organiser.org/2026/05/03/351652/bharat/hindu-children-being-made-alim-fazil-maulvi-in-state-aided-up-madrasas-nhrc-flags-shocking-allegations/>**

"Hindu children being made Alim, Fazil, Maulvi in state-aided UP Madrasas?" NHRC flags shocking allegations  
Serious allegations of large-scale fraud and child rights violations have surfaced in Uttar Pradesh's state-aided madrasas, with NHRC member Priyank Kanoongo citing complaints of fake teacher appointments and systemic misuse. The controversy has reached the Allahabad High Court, even as authorities initiate probes into what are being described as "economic offences linked to madrasa operations"  
WEBDESK May 3, 2026, 10:00 am IST in Bharat. Uttar Pradesh

A major controversy has erupted over the functioning of state-aided madrasas in Uttar Pradesh after Priyank Kanoongo, a member of the National Human Rights Commission (NHRC), alleged widespread irregularities including fraudulent teacher appointments, fake attendance records, and serious violations of children's right to education.

Speaking to IANS, Kanoongo claimed that the Commission has received complaints regarding nearly 500 madrasas flagged by the Uttar Pradesh Madrasa Board. These complaints, he said, point to systemic corruption and administrative lapses that directly impact students and the utilisation of public funds.

One of the most striking allegations put forth by Kanoongo pertains to appointments made during the COVID lockdown period. He stated that 308 teachers were allegedly hired during a time when the country was under strict restrictions, raising serious doubts about the legitimacy of the recruitment process.

"We have received complaint that when the entire country was under lockdown during Covid, 308 teachers were appointed in the madrasas, who were not even teachers. This is a clear violation of the rights of those students, Kanoongo said.

According to him, these appointments were not only irregular but also indicative of a larger pattern of manipulation, where unqualified individuals were allegedly placed in teaching positions, thereby compromising the quality of education being imparted to students.

#WATCH | Delhi: On complaints regarding Uttar Pradesh Madarsa Board, NHRC member Priyank Kanoongo says, "In Uttar Pradesh, numerous complaints have surfaced regarding irregularities in government-funded madrasas, including fake attendance, fraudulent appointments, and unqualified... [pic.twitter.com/gQSJJeWsHG](https://pic.twitter.com/gQSJJeWsHG)

- ANI (@ANI) April 30, 2026

"Family Raj" in Madrasas?

Further intensifying the allegations, Kanoongo claimed that nepotism appears to be deeply entrenched in the system. He alleged that in several cases, five to six members of the same family were appointed as teachers within a single madrasa.

"Five to six people from the same family are teachers in the madrasas," he said, suggesting that recruitment processes may have been compromised to favour specific individuals.

In another example, he claimed to possess data indicating that a person serving as a manager in 11 madrasas was simultaneously appointed as a teacher in a 12th institution. "This is fraud," he asserted, calling for a thorough investigation into such practices.

Concerns over student enrolment

Kanoongo also raised a contentious issue regarding the enrolment of Hindu students in state-aided madrasas. He stated that the NHRC has been receiving inputs suggesting that Hindu children are being enrolled in these institutions and trained in Islamic religious studies.

He claimed, "We have received many complaints that UP government-funded madrasas have made Hindu children into Alim, Fazil, Maulvi and Maulana. Not a single Madrassa in the state government has agreed to tell us the number of Hindu children who are being made eligible to go to Madrassa. These have to be investigated and we will investigate."

Delhi: NHRC Member Priyank Kanoongo says, "An Judge of the Honorable Allahabad High Court made a remark in connection with a case, which was about the illegal appointment in madrassas and violation of the right to education of children. In that, the Honorable Justice has remarked...

[pic.twitter.com/9IwVIWSWLx](https://pic.twitter.com/9IwVIWSWLx)

IANS (@ians\_india) April 30, 2026

Calling the situation "ironical," he alleged that madrasas have not been transparent about the number of such students.

However, Kanoongo maintained that the issue should not be viewed through a communal lens. "Rights are equal for both Hindus and Muslims in the country. We will keep fighting for the rights of people," he emphasised.

NHRC orders probe, flags "Economic offences"

Taking cognisance of the complaints, the NHRC has directed state authorities to conduct a detailed investigation into alleged financial and administrative irregularities. The Commission has flagged concerns over fake student attendance, fraudulent teacher appointments, and misuse of government funds.

Officials indicated that the probe may also examine what have been described as "economic offences" linked to madrasa operations. The Economic Offences Wing has reportedly been tasked with conducting parts of the investigation, highlighting the seriousness of the allegations.

Kanoongo defended the Commission's intervention, stating that it is well within its mandate to act in cases involving children's rights and access to proper education. "The rights of minorities do not include the right to corruption," he said, underlining the need for accountability.

The issue has also reached the Allahabad High Court, where a writ petition challenging the NHRC's order is currently under consideration. The case has drawn attention after two judges expressed differing opinions on the Commission's actions.

Justice Sreedharan reportedly observed that the NHRC may have exceeded its jurisdiction by involving the Economic Offences Wing in matters that, in his view, did not directly pertain to human rights. He also raised concerns about the Commission's selective focus, referring to its handling of other incidents.

Delhi: NHRC Member Priyank Kanoongo says, "Only when the report comes will we know. Before the report comes, there is a stay. We only say that if there is some irregularity, let the investigation be completed. Let everything become clear. If a stay is granted in the middle of the...

[pic.twitter.com/n8q0I2EAPC](https://pic.twitter.com/n8q0I2EAPC)

IANS (@ians\_india) April 30, 2026

However, another bench did not echo these concerns and issued a separate order without such observations, reflecting a divergence in judicial interpretation of the NHRC's role in the matter.

The unfolding controversy has once again brought into focus the broader issue of oversight in state-aided educational institutions. With public funds being allocated to madrasas, allegations of fraud and mismanagement raise serious questions about monitoring mechanisms and accountability.

If proven true, such irregularities could have far-reaching implications not only for the education system but also for governance and financial transparency. The case also underscores the need for stronger regulatory frameworks, digital verification systems, and periodic audits to prevent misuse.

As investigations proceed, authorities are expected to scrutinise appointment records, attendance data, and financial transactions linked to the madrasas under question. The findings of the probe will determine the course of action, including possible disciplinary measures and systemic reforms.

For now, Kanoongo has made it clear that the NHRC will continue to pursue the matter. "Institutions that are functioning transparently have nothing to fear. But wherever there is wrongdoing, action will be taken," he said.

The controversy has thus opened up a critical debate on transparency, governance, and the safeguarding of children's rights within state-supported educational systems.



**Source: <https://www.devdiscourse.com/article/law-order/3894816-custodial-controversy-bsf-constables-death-sparks-investigation?amp>**

Custodial Controversy: BSF Constable's Death Sparks Investigation

BSF Constable Jaswinder Singh died after two cardiac episodes while in NCB custody. Following his death, investigation officer and assistant director at NCB were suspended. A post-mortem and inquiry are underway, with NHRC involved. Singh's family demands justice, highlighting potential misconduct by officials.

Law & Governance

Devdiscourse News Desk | New Delhi | India

Updated: 03-05-2026 13:25 IST | Created: 03-05-2026 13:25 IST

The Narcotics Control Bureau (NCB) has suspended an investigation officer and an assistant director following the death of BSF Constable Jaswinder Singh in custody. Singh died of cardiac arrest after experiencing medical episodes on March 19-20, sources report.

Singh, who was arrested in connection with a narcotics case, reportedly had ties to virtual numbers linked to operatives from Pakistan. His arrest and subsequent death have prompted investigations and legal proceedings, with the National Human Rights Commission seeking reports on the incident.

The family has taken to social media, demanding accountability from NCB officials while the Punjab and Haryana High Court is also hearing the case. Custodial death guidelines are being followed as inquiries proceed.

(With inputs from agencies.)

**Source: <https://www.bhaskar.com/local/uttar-pradesh/sonbhadra/myorpur/news/aipf-demands-lightning-arrestors-uttar-pradesh-villages-137847018.html>**

एआईपीएफ ने की तड़ित चालक यंत्र लगाने की मांग:संगठन ने डीएम, सीएम और मानवाधिकार आयोग को भेजा पत्र  
अजीत कुमार | म्योरपुर(सोनभद्र), सोनभद्र13 घंटे पहले

आल इंडिया पीपुल्स फ्रंट (एआईपीएफ) ने दुद्धी तहसील में आकाशीय बिजली गिरने से होने वाली आकस्मिक मौतों को रोकने के लिए बड़े पैमाने पर तड़ित चालक यंत्र लगाने की मांग की है। इस संबंध में संगठन ने जिलाधिकारी, मुख्यमंत्री और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को ईमेल के माध्यम से एक पत्र भेजा है।

एआईपीएफ के जिला सचिव इंद्रदेव खरवार द्वारा भेजे गए पत्र में बभनी क्षेत्र के चौना गांव में हुई हालिया घटना का जिक्र किया गया है। शनिवार शाम को आकाशीय बिजली की चपेट में आने से नौ वर्षीय अर्चना (पुत्री विष्णु दयाल) और आठ वर्षीय आस्था (पुत्री राजेश कुमार) की मृत्यु हो गई। इस घटना में गांव का 12 वर्षीय बालक हर्ष (पुत्र देवनारायण) घायल हो गया।

पत्र में यह भी बताया गया है कि यह इस क्षेत्र की पहली घटना नहीं है। दुद्धी का पहाड़ी-पठारी अंचल प्रत्येक वर्ष आकाशीय बिजली के प्रकोप का सामना करता है, जिससे कई ग्रामीणों की आकस्मिक मौतें होती हैं और उनके परिवार त्रासदी झेलते हैं।

एआईपीएफ ने उत्तर प्रदेश सरकार और जिला प्रशासन से दुद्धी तहसील के इस संवेदनशील क्षेत्र में तड़ित चालक यंत्र लगाने की लगातार मांग की है। हालांकि, संगठन का आरोप है कि आज तक इस दिशा में कोई समुचित कार्रवाई नहीं हुई है और न ही तड़ित चालक यंत्र लगाए गए हैं। संगठन ने इसे नागरिकों के जीवन की रक्षा के राज्य के दायित्वों का खुला उल्लंघन बताया है।

एआईपीएफ ने अपने पत्र में दुद्धी तहसील के पठारी-पहाड़ी अंचल में आकाशीय बिजली से बचाव के लिए तत्काल तड़ित चालक यंत्र लगाने का आदेश देने का निवेदन किया है। इसके अतिरिक्त, चौना गांव में मृत व घायल बच्चों के परिवारजनों को उचित मुआवजा दिलाने का भी निर्देश देने की मांग की गई है।



**Source: <https://www.newindianexpress.com/nation/2026/May/03/as-manipur-marks-three-years-of-ethnic-violence-student-groups-representing-hill-communities-seek-urgent-action>**

As Manipur marks three years of ethnic violence, student groups representing hill communities seek urgent action

Citing large-scale displacement of indigenous communities, destruction of their villages and loss of lives, the organisations urged the Union Government to intervene urgently.

The organisations demanded expedited political dialogue under the Suspension of Operations (SoO) framework involving the Centre and insurgent groups and called for a "lasting political solution.

TNIE online desk Updated on: 03 May 2026, 3:29 pm

Student organisations representing the indigenous hill communities of Manipur, including the Kuki-Zo and Hmar, on Sunday stated that the tribal groups continued to face a "grave humanitarian crisis" as the state marked three years since the outbreak of a deadly ethnic violence on May 3, 2023.

Citing large-scale displacement of indigenous communities, destruction of their villages and loss of lives, the organisations, including Gangte Students' Organisation, Hmar Students' Association, Zou Sangnaupang Pawlpi and Kuki Students' Organisation, urged the Union Government to intervene urgently.

In a joint statement, the groups said they had submitted a memorandum to the National Human Rights Commission, the National Commission for Scheduled Tribes, the Ministry of Home Affairs and the Prime Minister's Office, seeking immediate action on the ongoing crisis.

The organisations demanded expedited political dialogue under the Suspension of Operations (SoO) framework involving the Centre and insurgent groups, including the Kuki National Organisation and the United People's Front, and called for a "lasting political solution," including consideration of a separate administrative arrangement.

They stated that over 200 villages were burned, more than 250 places of worship destroyed, and hundreds of civilians killed during the violence involving the Meitei group and the tribal communities.

The groups also noted incidents of sexual violence against women and said thousands of families remain displaced, living in relief camps without adequate access to basic services.

"This is not merely a law-and-order issue; it is a humanitarian crisis compounded by delayed justice and systemic neglect," the statement said.

They also sought an impartial investigation into the role of former Manipur chief minister N Biren Singh, alleging failure to act and demanding accountability at the highest levels.

Among other demands, the groups called for time-bound investigations into incidents of violence, fast-track prosecution of perpetrators, and immediate relief and compensation for victims and internally displaced persons.

They further raised concerns over the reported looting of arms from state armouries during the unrest and demanded a high-level probe into the security lapse, recovery of weapons and measures to prevent further misuse.

Emphasising that they were seeking justice through democratic and constitutional means, the organisations urged the Centre to treat the situation as a matter of national urgency and take concrete steps towards rehabilitation, accountability and a permanent resolution.

"The restoration of peace requires both immediate humanitarian intervention and a sincere political commitment to address the root causes of the conflict," the statement said.

(With inputs from PTI)

**Source: <https://www.newsdrum.in/national/2-ncb-officials-suspended-over-custodial-death-of-bsf-constable-11793681>**

2 NCB officials suspended over custodial death of BSF constable  
PTI 03 May 2026 12:25 ST

New Delhi, May 3 (PTI) An investigation officer and an assistant director working under the Narcotics Control Bureau (NCB) have been suspended following the death of a BSF constable in custody on the night of March 19-20, sources said on Sunday.

According to sources, the "unfortunate incident involved BSF Constable Jaswinder Singh, who died of cardiac arrest after experiencing two cardiac episodes while receiving treatment at Pulse Hospital, where he was admitted.

Singh was arrested in Jammu by the NCB and was being transported to Amritsar, Punjab, in connection with an investigation linked to a case registered in Amritsar. A Special NDPS Judge in Jammu had remanded him to custody, highlighting his connection to Punjab in the remand application.

The NCB's investigation indicated that Singh was allegedly in contact with two virtual numbers associated with operatives from Pakistan, sources said, adding that a relative of Singh, also a BSF constable, has been arrested in two NCB cases and four cases with the Punjab Police concerning narcotics.

While being transported from Jammu, Singh began to experience severe chest pain. After taking some water, his condition temporarily improved. The NCB team arrived in Amritsar on March 19 at around 9.30 pm. At approximately 9.45 pm, however, Singh again experienced chest pain and was admitted to Pulse Hospital at about 10 pm. Despite medical efforts, he suffered two cardiac arrests and ultimately passed away at 4 am on March 20 due to cardiac arrest, sources noted.

The National Human Rights Commission (NHRC) guidelines regarding custodial deaths are being followed. A post-mortem examination was conducted by a team of three doctors, and a magisterial inquest, along with an inquiry, is currently underway.

State police will advance with legal proceedings against those responsible based on the post-mortem report, the inquest findings, and the outcome of the magisterial inquiry, sources informed.

This matter has been reported to the NHRC, which has requested a report and intends to take action based on the findings. The Jammu Police have registered a zero FIR in the case.

According to sources, the family has shared the incident on social media, demanding action against the NCB officials involved.

The case is also being tried in the Punjab and Haryana High Court.

"The investigation officer and the assistant director concerned have been suspended, a source stated Singh was allegedly picked up for questioning by the NCB on March 3.

Singh's mother, Gurmeet Kaur, who resides in Jammu, informed reporters that her son had returned home on leave before being taken by the Jammu unit of the NCB on March 3. She noted that the family was informed on March 20 about his deteriorating health, but was not told the reasons for his detention.

"We want justice in the matter, she had said. PTI ABS MPL MPL

**Source: <https://hindi.theprint.in/india/two-officers-suspended-in-connection-with-the-death-of-a-bsf-constable-in-ncb-custody/966372/>**

एनसीबी की हिरासत में बीएसएफ आरक्षी की मौत के मामले में दो अधिकारी निलंबित  
भाषा 3 May, 2026

नयी दिल्ली, तीन मई (भाषा) स्वापक नियंत्रण ब्यूरो (एनसीबी) के अधीन कार्यरत एक जांच अधिकारी और एक सहायक निदेशक को सीमा सुरक्षा बल (बीएसएफ) के एक आरक्षी की हिरासत में मौत होने के बाद निलंबित कर दिया गया है। सूत्रों ने रविवार को यह जानकारी दी।

सूत्रों के अनुसार, यह "दुर्भाग्यपूर्ण घटना" बीएसएफ आरक्षी जसविंदर सिंह से जुड़ी है, जिनकी 19-20 मार्च की रात 'पल्स अस्पताल' में इलाज के दौरान दो बार दिल का दौरा पड़ने के बाद हृदय गति रुकने से मौत हो गई थी।

सिंह को एनसीबी ने जम्मू से गिरफ्तार किया था और अमृतसर में दर्ज एक मामले से जुड़ी जांच के सिलसिले में उसे पंजाब के अमृतसर ले जाया जा रहा था। जम्मू में स्वापक औषधि और मनःप्रभावी पदार्थ (एनडीपीएस) अधिनियम मामलों के विशेष न्यायाधीश ने उसे हिरासत में भेजा था।

सूत्रों ने कहा कि एनसीबी की जांच से संकेत मिला था कि सिंह पाकिस्तान से जुड़े गुर्गों के दो नंबरों के माध्यम से संपर्क में था। उन्होंने बताया कि सिंह का एक अन्य रिश्तेदार बीएसएफ में आरक्षी है और उसे भी एनसीबी के दो मामलों एवं मादक पदार्थों से संबंधित पंजाब पुलिस के चार मामलों में गिरफ्तार किया गया है।

सूत्रों ने बताया कि जम्मू से ले जाए जाते समय सिंह को सीने में तेज दर्द होने लगा और पानी पीने के बाद उनकी हालत कुछ समय के लिए सुधरी।

उन्होंने कहा कि एनसीबी का दल 19 मार्च को रात करीब साढ़े नौ बजे अमृतसर पहुंचा, लेकिन करीब पौने दस बजे सिंह को सीने में फिर दर्द हुआ और उसे रात करीब 10 बजे पल्स अस्पताल में भर्ती कराया गया।

सूत्रों ने बताया कि उसे दो बार हृदयाघात हुआ और 20 मार्च को तड़के चार बजे हृदय गति रुकने से उसकी मौत हो गई।

हिरासत में मौत के मामलों को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशानिर्देशों का पालन किया जा रहा है तथा तीन चिकित्सकों की टीम ने पोस्टमार्टम किया है और मजिस्ट्रेट जांच के साथ-साथ मामले की जांच जारी है।

सूत्रों ने बताया कि पोस्टमार्टम रिपोर्ट, जांच निष्कर्षों और मजिस्ट्रेट जांच के परिणाम के आधार पर राज्य पुलिस इस घटना के लिए जिम्मेदार लोगों के खिलाफ कानूनी कार्रवाई करेगी।

इस मामले की सूचना एनएचआरसी को दी गई है, जिसने रिपोर्ट मांगी है और वह निष्कर्षों के आधार पर कार्रवाई करेगा। जम्मू पुलिस ने मामले में 'जीरो' प्राथमिकी दर्ज की है।

सूत्रों के अनुसार, आरक्षी के परिवार ने इस घटना के बारे में सोशल मीडिया पर पोस्ट साझा की है और इसमें शामिल एनसीबी अधिकारियों के खिलाफ कार्रवाई की मांग की है।

मामले की सुनवाई पंजाब एवं हरियाणा उच्च न्यायालय में भी जारी है।

एक सूत्र ने कहा, "संबंधित जांच अधिकारी और सहायक निदेशक को निलंबित कर दिया गया है।"

सिंह को एनसीबी ने तीन मार्च को पूछताछ के लिए कथित तौर पर पकड़ा था।

जम्मू में रहने वाली सिंह की मां गुरमीत कौर ने पत्रकारों को बताया था कि उनका बेटा छुट्टी मनाने घर आया था, जिसके बाद एनसीबी की जम्मू इकाई उसे तीन मार्च को अपने साथ ले गई। उन्होंने बताया कि परिवार को 20 मार्च को उसके स्वास्थ्य बिगड़ने की जानकारी दी गई, लेकिन उसे हिरासत में लिए जाने के कारणों के बारे में नहीं बताया गया।

उन्होंने कहा था, “हम इस मामले में न्याय चाहते हैं।”

भाषा

सिम्मी सुरेश

सुरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

**Source: <https://www.swatantraprabhat.com/article/177986/all-india-peoples-front-raised-demand-for-installation-of-lightning>**

दुध्दी तहसील में तड़ित चालक यंत्र लगाने की उठाई मांग , आल इंडिया पीपुल्स फ्रंट ने डीएम, एनएचआरसी और मुख्यमंत्री को भेजा पत्र आकाशीय बिजली से हो रही मौतें सरकारी उपेक्षा का नतीजा

By राजेश तिवारी

Published On May 03, 2026 02:25 PM IST

राजेश तिवारी ( ब्यूरो)

सोनभद्र/ उत्तर प्रदेश -

आकाशीय बिजली से हो रही है आकस्मिक मौतों पर रोक के लिए दुध्दी तहसील में तत्काल बड़े पैमाने पर तड़ित चालक यंत्र लगाने के संबंध में कार्रवाई हेतु आल इंडिया पीपुल्स फ्रंट ने जिलाधिकारी, मुख्यमंत्री और अध्यक्ष, राष्ट्रीय मानवाधिकार आयोग को ईमेल से पत्र भेजा है।

एआईपीएफ के जिला सचिव इंद्रदेव खरवार ने भेजे पत्र में कहा है कि बभनी क्षेत्र के चौना गांव में शनिवार शाम आकाशीय बिजली की चपेट में आकर दो बच्चियों की मौत की दर्दनाक घटना बेहद दुःखद है। चौना गांव की 9 वर्षीय अर्चना पुत्री विष्णु दयाल तथा 8 वर्षीय आस्था पुत्री राजेश कुमार की आकाशीय बिजली से मृत्यु हो गई। वहीं कुछ दूरी पर खड़े गांव के ही 12 वर्षीय बालक हर्ष पुत्र देवनारायण घायल हो गया।

यह इस क्षेत्र की पहली और इकलौती घटना नहीं है। इस पहाड़ी- पठारी क्षेत्र में हालत इतनी बुरी है कि प्रत्येक वर्ष आकाशीय बिजली के प्रकोप के कारण निरीह ग्रामीणों की आकस्मिक मौतें होती रहती हैं और उनके परिवारजन इस त्रासदी को झेलते हैं।

इस संबंध में ऑल इंडिया पीपुल्स फ्रंट की तरफ से दुध्दी तहसील के पहाड़ी-पठारी अंचल में आकाशीय बिजली से बचाने के लिए तड़ित चालक यंत्र लगाने की उत्तर प्रदेश सरकार और जिला प्रशासन से लगातार मांग की गई है। लेकिन दुखद यह है कि आज तक समुचित कार्रवाई नहीं हुई और ना ही तड़ित चालक यंत्र लगाए गए। स्पष्टतः यह नागरिकों के जीवन की रक्षा के भारतीय राज्य के दायित्वों का खुला उल्लंघन है और इस क्षेत्र के प्रति सरकार की गैर जवाबदेह व उपेक्षित रवैए को प्रदर्शित करता है।

अतः निवेदन किया गया है कि दुध्दी तहसील के पठारी-पहाड़ी अंचल में आकाशीय बिजली के प्रकोप से रक्षा के लिए तत्काल तड़ित चालक यंत्र लगाने का आदेश देने का कष्ट करें ताकि आम लोगों के जीवन की रक्षा हो सके। साथ ही चौना गांव में मृत व घायल बच्चों के परिवार जनों को समुचित मुआवजा दिलाने का निर्देश देने का भी कष्ट करें।

**Source: <https://janpadnewslive.com/news/sonbhadra-news-demand-raised-to-install-lightning-conductor-device-in-duddhi-tehsil-20260503-46394>**

Sonbhadra news : दुद्धी तहसील में तड़ित चालक यंत्र लगाने की उठी मांग आकाशीय बिजली से हो रही आकस्मिक मौतों पर रोक लगाने के लिए दुद्धी तहसील क्षेत्र में बड़े पैमाने पर तड़ित चालक यंत्र (लाइटनिंग अरेस्टर) लगाने की मांग तेज हो गई है।

Sonbhadra 3:57 PM, May 3, 2026

राजेश पाठक (संवाददाता)

एआईपीएफ ने डीएम, एनएचआरसी और मुख्यमंत्री को भेजा पत्र

आकाशीय बिजली से हो रही मौतों को बताया सरकारी उपेक्षा का परिणाम

सोनभद्र। आकाशीय बिजली से हो रही आकस्मिक मौतों पर रोक लगाने के लिए दुद्धी तहसील क्षेत्र में बड़े पैमाने पर तड़ित चालक यंत्र (लाइटनिंग अरेस्टर) लगाने की मांग तेज हो गई है। इस संबंध में आल इंडिया पीपुल्स फ्रंट (एआईपीएफ) ने जिलाधिकारी, मुख्यमंत्री और राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष को ईमेल के माध्यम से पत्र भेजकर तत्काल कार्रवाई की मांग की है।

एआईपीएफ के जिला सचिव इंद्रदेव खरवार ने पत्र में कहा कि बभनी क्षेत्र के चौना गांव में शनिवार शाम आकाशीय बिजली गिरने से दो मासूम बच्चियों की दर्दनाक मौत हो गई, जबकि एक बालक घायल हो गया। मृतकों में 9 वर्षीय अर्चना (पुत्री विष्णु दयाल) और 8 वर्षीय आस्था (पुत्री राजेश कुमार) शामिल हैं, वहीं 12 वर्षीय हर्ष (पुत्र देवनारायण) घायल बताया गया है।

उन्होंने कहा कि यह कोई पहली घटना नहीं है। दुद्धी तहसील का पहाड़ी-पठारी इलाका हर साल आकाशीय बिजली की चपेट में आता है, जिससे ग्रामीणों की जान जाती है और कई परिवार प्रभावित होते हैं। इसके बावजूद अब तक क्षेत्र में तड़ित चालक यंत्र लगाने की दिशा में कोई ठोस पहल नहीं की गई है। पत्र में आरोप लगाया गया कि यह स्थिति सरकार और प्रशासन की लापरवाही को दर्शाती है तथा नागरिकों की सुरक्षा सुनिश्चित करने के दायित्व का उल्लंघन है। एआईपीएफ ने मांग की है कि दुद्धी तहसील के संवेदनशील क्षेत्रों में तत्काल तड़ित चालक यंत्र लगाए जाएं, ताकि भविष्य में ऐसी घटनाओं को रोका जा सके।

साथ ही संगठन ने चौना गांव की घटना में मृत बच्चों के परिजनों को समुचित मुआवजा और घायल बच्चे के बेहतर इलाज की व्यवस्था सुनिश्चित करने की भी मांग की है।

**Source: <https://www.amarujala.com/amp/delhi-ncr/two-ncb-officers-suspended-over-custodial-death-of-bsf-jawan-2026-05-04>**

Delhi: बीएसएफ जवान की हिरासत में मौत पर एनसीबी के दो अफसर निलंबित, मानवाधिकार आयोग ने भी मांगी रिपोर्ट  
अमर उजाला नेटवर्क, दिल्ली Published by: दुष्यंत शर्मा Updated Mon, 04 May 2026 03:23 AM IST  
सार

इनमें जांच अफसर व एक सहायक निदेशक शामिल हैं। उधर, राष्ट्रीय मानवाधिकार आयोग ने भी घटना का संज्ञान लेकर रिपोर्ट तलब की है। इस मामले की सुनवाई पंजाब एवं हरियाणा हाईकोर्ट में भी जारी है।

**विस्तार**

बीएसएफ के कांस्टेबल जसविंदर सिंह की हिरासत में मौत के मामले में नारकोटिक्स कंट्रोल ब्यूरो (एनसीबी) के दो अधिकारियों को निलंबित कर दिया गया है। इनमें जांच अफसर व एक सहायक निदेशक शामिल हैं। उधर, राष्ट्रीय मानवाधिकार आयोग ने भी घटना का संज्ञान लेकर रिपोर्ट तलब की है। इस मामले की सुनवाई पंजाब एवं हरियाणा हाईकोर्ट में भी जारी है।

सिंह को एनसीबी ने जम्मू से गिरफ्तार किया था। एक मामले से जुड़ी जांच के सिलसिले में उन्हें अमृतसर ले जाया जा रहा था। 20 मार्च को तड़के उनकी हृदयगति रुकने से मौत हो गई थी। सिंह की मां के मुताबिक उनका बेटा छुट्टी मनाने घर आया था। इस बीच 3 मार्च को एनसीबी उसे अपने साथ ले गई। 20 मार्च को जसविंदर की तबीयत बिगड़ने की जानकारी दी गई, पर हिरासत में लेने के कारण नहीं बताए गए।

**Source: <https://vocaltv.in/jharkhand/jh-hamar-manch-submitted-a-memorandum-to-the-humanphp/cid18608803.htm>**

हमर मंच ने हत्या मामले को लेकर मानवाधिकार आयोग को सौंपा ज्ञापन  
By VocalTV Desk | May 3, 2026, 20:07 IST

रांची, 03 मई (हि.स.)। हमर अधिकार मंच ने धुर्वा स्थित जगन्नाथपुर मंदिर में बीते दिनों कार्यरत सुरक्षा गार्ड बिरसा मुंडा की हत्या मामले को लेकर मानवाधिकार आयोग के समक्ष पहुंचकर एक ज्ञापन दिया है। यह जानकारी मंच के अध्यक्ष दीपेश निराला ने रविवार को प्रेस विज्ञप्ति के माध्यम से जानकारी दी है।

उन्होंने जारी ज्ञापन में कहा है कि मंदिर परिसर में तैनात गार्ड को कई महीनों से वेतन भुगतान नहीं होने तथा निर्धारित न्यूनतम मजदूरी से कम वेतन दिए जाने के मामले को केंद्रीय मानवाधिकार आयोग, नई दिल्ली के समक्ष उठाया गया है।

मंच के सचिव चंद्रदेव कुमार वर्णवाल ने आयोग में शिकायत दर्ज कर मृतक के परिजनों को तत्काल मुआवजा, लंबित वेतन भुगतान तथा परिवार के एक सदस्य को अनुकंपा के आधार पर नौकरी देने की मांग की है। साथ ही दोषियों के खिलाफ कड़ी कार्रवाई की मांग भी की गई है।

मंच के अध्यक्ष दीपेश निराला ने कहा कि किसी भी व्यक्ति को उसके मानवाधिकारों से वंचित नहीं किया जा सकता। उन्होंने आयोग से मामले की जांच कर पीड़ित परिवार को न्याय और त्वरित राहत देने की मांग की है।

**Source: <https://www.thehansindia.com/news/national/58-hospitalised-after-eating-dahibara-1071872>**

58 hospitalised after eating 'dahibara'

Created On: 4 May 2026 7:57 AM IST

By The Hans India

Jajpur: A total of 58 people, including 27 children, had to be hospitalised as they fell ill after allegedly consuming a local delicacy at a village in Jajpur district, police said. The incident occurred in Patapur village under Dasarathapur block on Friday. They had eaten 'dahibara' from a local vendor, and soon after, complained of vomiting and fever, police said.

They were admitted to Dasarathapur Community Health Centre and Jajpur District Headquarters Hospital. Jajpur District Collector Ambar Kumar Kar said 21 people have been discharged from the hospital after treatment.

Health and Family Welfare Minister Mukesh Mahaling visited the District Headquarters Hospital in Jajpur and enquired about the condition of the people admitted there. "As many as 58 people, including 27 children, were admitted to the hospital. Preliminary reports suggest it was due to consumption of 'dahibara'. We have collected the food and water samples and sent those for testing," he told reporters.

Later, in a post on X, he said, "Today, the Jajpur District Collector visited the District Headquarters Hospital, met with the patients undergoing treatment there, and enquired about their health condition." The State government has formed three independent teams to investigate the incident, the minister said.

"The government is also taking necessary steps to ensure that the sick individuals under treatment receive the best possible medical care," Mahaling added.

In addition to the Jajpur 'dahibara' incident, several other food poisoning cases have been reported across the State recently. On April 14, over 100 students fell ill and a Class 5 student died at Kakabandha Ashram School in Rasgovindpur. The children reportedly ate stale 'pakhala' (fermented rice), mashed potatoes and mango 'chutmey' that were not on the authorised menu. The National Human Rights Commission and the National Commission for Scheduled Tribes (NCST) have issued notices to the State government regarding this tragedy.

On April 23, more than 20 people fell ill after consuming food at a ritual feast in Banki area.

**Source: <https://www.dailyexcelsior.com/2-ncb-officials-suspended-over-custodial-death-of-bsf-constable/>**

2 NCB Officials Suspended Over Custodial Death Of BSF Constable  
By Daily Excelsior -May 3, 2026

New Delhi, May 3: An investigation officer and an assistant director working under the Narcotics Control Bureau (NCB) have been suspended following the death of a BSF constable in custody on the night of March 19-20, sources said on Sunday.

According to sources, the “unfortunate incident” involved BSF Constable Jaswinder Singh, who died of cardiac arrest after experiencing two cardiac episodes while receiving treatment at Pulse Hospital, where he was admitted.

Singh was arrested in Jammu by the NCB and was being transported to Amritsar, Punjab, in connection with an investigation linked to a case registered in Amritsar. A Special NDPS Judge in Jammu had remanded him to custody, highlighting his connection to Punjab in the remand application.

The NCB’s investigation indicated that Singh was allegedly in contact with two virtual numbers associated with operatives from Pakistan, sources said, adding that a relative of Singh, also a BSF constable, has been arrested in two NCB cases and four cases with the Punjab Police concerning narcotics.

While being transported from Jammu, Singh began to experience severe chest pain. After taking some water, his condition temporarily improved. The NCB team arrived in Amritsar on March 19 at around 9.30 pm. At approximately 9.45 pm, however, Singh again experienced chest pain and was admitted to Pulse Hospital at about 10 pm. Despite medical efforts, he suffered two cardiac arrests and ultimately passed away at 4 am on March 20 due to cardiac arrest, sources noted.

The National Human Rights Commission (NHRC) guidelines regarding custodial deaths are being followed. A post-mortem examination was conducted by a team of three doctors, and a magisterial inquest, along with an inquiry, is currently underway.

State police will advance with legal proceedings against those responsible based on the post-mortem report, the inquest findings, and the outcome of the magisterial inquiry, sources informed.

This matter has been reported to the NHRC, which has requested a report and intends to take action based on the findings. The Jammu Police have registered a zero FIR in the case.

According to sources, the family has shared the incident on social media, demanding action against the NCB officials involved.

The case is also being tried in the Punjab and Haryana High Court.

“The investigation officer and the assistant director concerned have been suspended,” a source stated.

Singh was allegedly picked up for questioning by the NCB on March 3.

Singh’s mother, Gurmeet Kaur, who resides in Jammu, informed reporters that her son had returned home on leave before being taken by the Jammu unit of the NCB on March 3. She noted that the family was informed on March 20 about his deteriorating health, but was not told the reasons for his detention.

“We want justice in the matter,” she had said. (Agencies)

**Source: <https://navbharattimes.indiatimes.com/india/election-results-of-5-states-today-all-eyes-on-west-bengal-history-of-violence-and-confrontation/articleshow/130743540.cms>**

5 राज्यों के फैसले का दिन आज, पश्चिम बंगाल पर टिकी सबकी निगाहें; आखिर क्यों रहा चर्चा में

Edited by: अभिषेक पाण्डेय | नवभारत टाइम्स • 4 May 2026, 8:01 am IST

तमिलनाडु, असम, केरल, पश्चिम बंगाल और पुडुचेरी के चुनाव नतीजों के बीच पश्चिम बंगाल पर खास नजर है, जहां मतदान के साथ विवाद और टकराव भी रहे। चुनाव आयोग व TMC के बीच तनाव, सुप्रीम कोर्ट तक पहुंचे मामले और हिंसा का इतिहास चिंता बढ़ाते हैं। केंद्रीय बल तैनात हैं, लेकिन शांति के लिए सभी पक्षों की जिम्मेदारी अहम है।

आज चार राज्यों- तमिलनाडु, असम, केरल, पश्चिम बंगाल और केंद्र शासित पुडुचेरी में हुए विधानसभा चुनाव के नतीजे आने वाले हैं। हर जगह का चुनाव उतना ही अहम है, जितना दूसरे का, इसके बावजूद सभी की नजरें पश्चिम बंगाल पर हैं, तो इसका कारण है कि सबसे ज्यादा यही राज्य सुर्खियों में रहा है। और इसकी ज्यादातर वजह तनाव, टकराव और राजनीतिक आरोप-प्रत्यारोप हैं।

हर कदम टकराव: पश्चिम बंगाल में इस बार ऐतिहासिक मतदान हुआ, लेकिन इसके साथ विवाद भी ऐतिहासिक हुए, जो अभी तक जारी हैं। स्पेशल इंटेन्सिब रिवीजन से लेकर चुनाव कर्मियों की तैनाती तक, हर कदम पर टकराव देखने को मिला। कई जगह TMC और चुनाव आयोग आमने-सामने आए। मतगणना कर्मचारियों की नियुक्ति से जुड़ा मामला सुप्रीम कोर्ट तक पहुंच गया। इसके पहले भी शीर्ष अदालत को कुछ बातों को लेकर दखल देना पड़ा। चुनावी प्रक्रिया के दौरान किसी दल और चुनाव आयोग के बीच ऐसा अविश्वास ठीक नहीं है।

हिंसा का इतिहास: इस बार राज्य में चुनाव के दौरान हिंसा और गड़बड़ियों की छिटपुट शिकायतें मिलीं। आयोग ने दो चरणों के लिए केंद्रीय बलों की 24 सौ कंपनियां तैनात की थीं। इसके चलते पिछले चुनावों के मुकाबले इस बार कुछ शांति रही, पर राज्य में चुनाव परिणाम के बाद भी हिंसा का पुराना इतिहास है। 2021 के विधानसभा चुनाव बाद हत्या, आगजनी, तोड़फोड़ और डराने-धमकाने के सैकड़ों मामले सामने आए थे। तमाम जगह राजनीतिक बदले की भावना से हिंसा हुई। राष्ट्रीय मानवाधिकार आयोग ने 1900 से ज्यादा मामलों की जांच की थी और स्थानीय पुलिस-प्रशासन पर गंभीर सवाल उठाए थे। पुलिस-प्रशासनिक लापरवाही: आयोग की रिपोर्ट के मुताबिक, कई जगह पुलिस ने लापरवाही बरती और शिकायतें दर्ज नहीं की गईं। कमोबेश ऐसी ही स्थिति लोकसभा और पंचायत चुनावों के दौरान व बाद में भी रही है। 2023 के पंचायत इलेक्शन को बंगाल के सबसे हिंसक चुनावों में एक माना जाता है। चुनाव बाद हिंसा की इसी आशंका को देखते हुए आयोग ने तय किया है कि केंद्रीय बलों की 700 कंपनियां बाद में भी तैनात रहेंगी।

आयोग की जिम्मेदारी: सुरक्षाबलों की मौजूदगी आम जनता में भरोसा जगाती है, लेकिन असली शांति तभी संभव है जब सभी पक्ष इसके लिए प्रयास करें। बंगाल को राजनीतिक हिंसा के इतिहास से बाहर निकलना होगा। चुनाव परिणाम जो भी हो, उसे सभी को स्वीकार करना चाहिए। चुनावी प्रक्रिया और परिणाम पर भरोसा बहाल करने की जिम्मेदारी आयोग पर भी है।

**Source: <https://hindi.theprint.in/india/on-the-third-anniversary-of-the-manipur-violence-student-organisations-demanded-immediate-intervention-from-the-central-government/966430/>**

मणिपुर हिंसा के तीन साल पूरे होने पर छात्र संगठनों ने केंद्र सरकार से की तत्काल हस्तक्षेप की मांग  
भाषा 3 May, 2026

नयी दिल्ली, तीन मई (भाषा) मणिपुर के मूल निवासी पहाड़ी समुदायों का प्रतिनिधित्व करने वाले कई छात्र संगठनों ने राज्य में जातीय हिंसा शुरू होने के तीन साल पूरे होने पर रविवार को केंद्र सरकार और संवैधानिक प्राधिकरणों से तत्काल हस्तक्षेप की अपील की।

'गांगटे स्टूडेंट्स ऑर्गेनाइजेशन', 'ह्यार स्टूडेंट्स एसोसिएशन', 'जोउ सांगनौपांग पावलपी' और 'कुकी स्टूडेंट्स ऑर्गेनाइजेशन' समेत विभिन्न संगठनों ने एक संयुक्त बयान में कहा कि उन्होंने राष्ट्रीय मानवाधिकार आयोग, राष्ट्रीय अनुसूचित जनजाति आयोग, गृह मंत्रालय और प्रधानमंत्री कार्यालय को ज्ञापन भेजकर मौजूदा संकट पर तुरंत कार्रवाई की मांग की है।

संगठनों ने केंद्र और कुकी नेशनल ऑर्गेनाइजेशन और यूनाइटेड पीपुल्स फ्रंट जैसे समूहों समेत उग्रवादी समूहों के बीच 'सस्पेंशन ऑफ ऑपरेशंस' (एसओओ) फ्रेमवर्क के तहत शीघ्र राजनीतिक वार्ता की मांग की।

## **2 NCB officials suspended over Jammu BSF cop's custodial death**

NEW DELHI, May 3:

An investigation officer and an assistant director working under the Narcotics Control Bureau (NCB) have been suspended following the death of a BSF constable in custody on the night of March 19-20, sources said today.

According to sources, the "unfortunate incident" involved BSF Constable Jaswinder Singh, a resident of Chakroi R S Pura who died of cardiac arrest after experiencing two cardiac episodes while receiving treatment at Pulse Hospital, where he was admitted.

Singh was arrested in Jammu by the NCB and was being transported to Amritsar, Punjab, in connection with an investigation linked to a case registered in Amritsar. A Special NDPS Judge in Jammu had remanded him to custody, highlighting his connection to Punjab in the remand application.

**(Contd on page 2 Col 1)**

## **2 NCB officials suspended over Jammu BSF cop's custodial death**

The NCB's investigation indicated that Singh was allegedly in contact with two virtual numbers associated with operatives from Pakistan, sources said, adding that a relative of Singh, also a BSF constable, has been arrested in two NCB cases and four cases with the Punjab Police concerning narcotics.

While being transported from Jammu, Singh began to experience severe chest pain. After taking some water, his condition temporarily improved. The NCB team arrived in Amritsar on March 19 at around 9.30 pm. At approximately 9.45 pm, however, Singh again experienced chest pain and was admitted to Pulse Hospital at about 10 pm. Despite medical efforts, he suffered two cardiac arrests and ultimately passed away at 4 am on March 20 due to cardiac arrest, sources noted.

The National Human Rights Commission (NHRC) guidelines regarding custodial deaths are being followed. A post-mortem

examination was conducted by a team of three doctors, and a magisterial inquest, along with an inquiry, is currently underway.

State police will advance with legal proceedings against those responsible based on the post-mortem report, the inquest findings, and the outcome of the magisterial inquiry, sources informed.

This matter has been reported to the NHRC, which has requested a report and intends to take action based on the findings. The Jammu Police have registered a zero FIR in the case.

According to sources, the family has shared the incident on social media, demanding action against the NCB officials involved.

The case is also being tried in the Punjab and Haryana High Court.

"The investigation officer and the assistant director concerned have been suspended," a source stated.

Singh was allegedly picked up for questioning by the NCB on March 3.

Singh's mother, Gurmeet Kaur, who resides in Jammu, informed reporters that her son had returned home on leave before being taken by the Jammu unit of the NCB on March 3. She noted that the family was informed on March 20 about his deteriorating health, but was not told the reasons for his detention.

"We want justice in the matter," she had said. (PTI)